

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 206  
IB-359/ND/2020

**IN THE MATTER OF:**

M/s. Channel Infomatic

...PETITIONER

Vs.

M/s. Pioneer Computronix Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 9 of IBC

Order delivered on 13.03.2020

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**  
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor/F.C. :Mr. Puspendra Singh  
Bhadoriya, Advocate  
For the Respondent/ Corporate-debtor :Mr. Priyojeet Chatterjee, Mr.  
Shekhar Sharma and Mr.  
Sandeep Chilana, Advocates  
For the Applicant :Mr. Harsh Tikoo, Advocate

**ORDER**

Learned counsel for the petitioner is present and submitted that he has complied with Section 9 (3) (c) of the code and the same is taken on record. Mr. Priyojeet Chatterjee, Advocate has appeared on behalf of the corporate debtor and seeks time to file reply. Ten days time has been given to file reply after serving advance copy to the learned counsel for the petitioner. Learned counsel for the petitioner is directed to file rejoinder if any after serving advance copy to the respondent. Post the matter to 15<sup>th</sup> April, 2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)  
Member (J)